



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

CONTEMPT PETITION NO. 060/00058/2021 IN

ORIGINAL APPLICATION NO. 060/00932/2020

DATED THIS THE 12th DAY OF OCTOBER, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

Akshay Kumar Aged 24 years son of Late Sh. Raju Ram, at Present R/o Q.No. 126 Gate No. 3, PAP Lines Jalandhar Cantt. – 144006. (Group – C).

....Petitioner

(By Advocate Sh. Shailendra Sharma – through video conference)

Vs.

1. Aashutosh Gangal, General Manager, Northern Railway, New Delhi – 110001 (Email : gm@nr.railnet.gov.in)

2. Rajesh Aggarwal, Divisional Railway Manager, Northern Railway, Firozpur (Punjab) – 152001 + (Email : drm@fzr.railnet.gov.in)

3. Dr. N.K. Yadav, Chief Medical Director, Northern Railways, New Delhi – 110001 (Email : cmd@nr.railnet.gov.in)

....Respondents

(By Advocate Sh. Lakhinder Bir Singh – through video conference)



O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

1. Sh. Shailendra Sharma, learned counsel for the petitioner at the very outset stated that during pendency of the Contempt Petition, the respondents have issued an order dated 20.09.2021 and in view of the said order, nothing survives in this case.
2. In view of the above statement made by Sh. Sharma, the Contempt Petition is disposed of as having been rendered infructuous.
3. Rule of the court is discharged.

**(SURESH KUMAR MONGA)
MEMBER (J)**

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